

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 536/2021 @ Petition(s) for Special Leave to
Appeal (Crl.) No(s). 5985/2016

SURENDRAN

Appellant(s)

VERSUS

SUB INSPECTOR OF POLICE

Respondent(s)

Date : 30-06-2021 This appeal was called on for pronouncement
of judgment today.

For Petitioner(s) Mr. P. A. Noor Muhamed, AOR
Ms. Giffara S., Adv.
Mr. Bilal Niamathulla, Adv.
Ms. Ruxana P.N., Adv.

For Respondent(s)

Hon'ble Mr. Justice Ashok Bhushan pronounced the reportable
judgment of the Bench comprising His Lordship, Hon'ble Mr. Justice
Vineet Saran and Hon'ble Mr. Justice M.R. Shah.

Leave granted.

The appeal is partly allowed in terms of the signed reportable
judgment.

Pending application, if any, stands disposed of.

(MEENAKSHI KOHLI)
AR-CUM-PS

(RENU KAPOOR)
COURT MASTER

[Signed reportable judgment is placed on the file]